

AJAY BHALLA, IAS



गृह सचिव  
Home Secretary  
भारत सरकार  
Government of India  
North Block,  
New Delhi

D.O. No. 40-3/2020-DM-I(A)

02<sup>nd</sup> April, 2020

Dear *Chief Secretary,*

Please refer to my D.O. letter of even number dated 31.03.2020 wherein it was requested to strictly implement the lockdown measures issued by Ministry of Home Affairs in exercise of powers under Disaster Management Act, 2005 in letter and spirit, without allowing any exception.

2. Your kind attention is also brought to letter No. 40-1/2020-DM-I dated 01.04.2020 wherein observations/directions of the Hon'ble Supreme Court of India in the Writ Petition (Civil) No. 468 of 2020 were also brought to your notice. While referring to the provisions of Disaster Management Act, 2005 and Indian Penal Code the Hon'ble Court observed that (quote) "we trust and expect that all concerned viz., State Governments, Public Authorities and Citizens of this country will faithfully comply with the directives, advisories and orders issued by Union of India in letter and spirit in the interest of public safety" (unquote).

3. In the lockdown measures issued vide MHA Order No. 40-3/2020-DM-I(A) dated 24.03.2020, it is clearly mentioned that "any person violating these containment measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Sec. 188 of the IPC". Extract of the respective penal provisions was also attached with the guidelines. Extracts of penal provisions of Disaster Management Act, 2005 and IPC, in bilingual version, are again attached.

4. It is requested that for the attention of the public authorities and citizens, the penal provisions under the DM Act and IPC should be widely circulated and for violation of lockdown measures, action under relevant provisions of DM Act and IPC shall be taken by the law enforcement authorities.

With regards,

Encl. as above

Yours sincerely,

(Ajay Bhalla)

**Chief Secretaries of All States**  
(As per Standard List attached)

AJAY BHALLA, IAS



गृह सचिव  
Home Secretary  
भारत सरकार  
Government of India  
North Block,  
New Delhi

D.O. No. 40-3/2020-DM-I(A)

02<sup>nd</sup> April, 2020

Dear *Administrator,*

Please refer to my D.O. letter of even number dated 31.03.2020 wherein it was requested to strictly implement the lockdown measures issued by Ministry of Home Affairs in exercise of powers under Disaster Management Act, 2005 in letter and spirit, without allowing any exception.

2. Your kind attention is also brought to letter No. 40-1/2020-DM-I dated 01.04.2020 wherein observations/directions of the Hon'ble Supreme Court of India in the Writ Petition (Civil) No. 468 of 2020 were also brought to your notice. While referring to the provisions of Disaster Management Act, 2005 and Indian Penal Code the Hon'ble Court observed that (quote) "we trust and expect that all concerned viz., State Governments, Public Authorities and Citizens of this country will faithfully comply with the directives, advisories and orders issued by Union of India in letter and spirit in the interest of public safety" (unquote).


3. In the lockdown measures issued vide MHA Order No. 40-3/2020-DM-I(A) dated 24.03.2020, it is clearly mentioned that "any person violating these containment measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Sec. 188 of the IPC". Extract of the respective penal provisions was also attached with the guidelines. Extracts of penal provisions of Disaster Management Act, 2005 and IPC, in bilingual version, are again attached.

4. It is requested that for the attention of the public authorities and citizens, the penal provisions under the DM Act and IPC should be widely circulated and for violation of lockdown measures, action under relevant provisions of DM Act and IPC shall be taken by the law enforcement authorities.

With regards,

Encl. as above

Yours sincerely,

  
(Ajay Bhalla)

**Administrators of All UTs**  
(As per Standard List attached)

AJAY BHALLA, IAS



गृह सचिव  
Home Secretary  
भारत सरकार  
Government of India  
North Block,  
New Delhi

D.O. No. 40-3/2020-DM-I(A)

02<sup>nd</sup> April, 2020

Dear *Advisor,*

Please refer to my D.O. letter of even number dated 31.03.2020 wherein it was requested to strictly implement the lockdown measures issued by Ministry of Home Affairs in exercise of powers under Disaster Management Act, 2005 in letter and spirit, without allowing any exception.

2. Your kind attention is also brought to letter No. 40-1/2020-DM-I dated 01.04.2020 wherein observations/directions of the Hon'ble Supreme Court of India in the Writ Petition (Civil) No. 468 of 2020 were also brought to your notice. While referring to the provisions of Disaster Management Act, 2005 and Indian Penal Code the Hon'ble Court observed that (quote) "we trust and expect that all concerned viz., State Governments, Public Authorities and Citizens of this country will faithfully comply with the directives, advisories and orders issued by Union of India in letter and spirit in the interest of public safety" (unquote).


3. In the lockdown measures issued vide MHA Order No. 40-3/2020-DM-I(A) dated 24.03.2020, it is clearly mentioned that "any person violating these containment measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Sec. 188 of the IPC". Extract of the respective penal provisions was also attached with the guidelines. Extracts of penal provisions of Disaster Management Act, 2005 and IPC, in bilingual version, are again attached.

4. It is requested that for the attention of the public authorities and citizens, the penal provisions under the DM Act and IPC should be widely circulated and for violation of lockdown measures, action under relevant provisions of DM Act and IPC shall be taken by the law enforcement authorities.

With regards,

Encl. as above

Yours sincerely,

  
(Ajay Bhalla)

**Advisor to the LGs/Administrators of UTs**  
(As per Standard List attached)

## OFFENCES AND PENALTIES FOR VIOLATION OF LOCKDOWN MEASURE

### A. SECTION 51 TO 60 OF THE DISASTER MANAGEMENT ACT, 2005

**51. Punishment for obstruction, etc.**—Whoever, without reasonable cause —

(a) obstructs any officer or employee of the Central Government or the State Government, or a person authorised by the National Authority or State Authority or District Authority in the discharge of his functions under this Act; or

(b) refuses to comply with any direction given by or on behalf of the Central Government or the State Government or the National Executive Committee or the State Executive Committee or the District Authority under this Act,

shall on conviction be punishable with imprisonment for a term which may extend to one year or with fine, or with both, and if such obstruction or refusal to comply with directions results in loss of lives or imminent danger thereof, shall on conviction be punishable with imprisonment for a term which may extend to two years.

**52. Punishment for false claim.**—Whoever knowingly makes a claim which he knows or has reason to believe to be false for obtaining any relief, assistance, repair, reconstruction or other benefits consequent to disaster from any officer of the Central Government, the State Government, the National Authority, the State Authority or the District Authority, shall, on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

**53. Punishment for misappropriation of money or materials, etc.**—Whoever, being entrusted with any money or materials, or otherwise being, in custody of, or dominion over, any money or goods, meant for providing relief in any threatening disaster situation or disaster, misappropriates or appropriates for his own use or disposes of such money or materials or any part thereof or wilfully compels any other person so to do, shall on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

**54. Punishment for false warning.**—Whoever makes or circulates a false alarm or warning as to disaster or its severity or magnitude, leading to panic, shall on conviction, be punishable with imprisonment which may extend to one year or with fine.

**55. Offences by Departments of the Government.**—(1) Where an offence under this Act has been committed by any Department of the Government, the head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly unless he proves that

the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a Department of the Government and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the Department, such officer shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

**56. Failure of officer in duty or his connivance at the contravention of the provisions of this Act.**—Any officer, on whom any duty has been imposed by or under this Act and who ceases or refuses to perform or withdraws himself from the duties of his office shall, unless he has obtained the express written permission of his official superior or has other lawful excuse for so doing, be punishable with imprisonment for a term which may extend to one year or with fine.

**57. Penalty for contravention of any order regarding requisitioning.**—If any person contravenes any order made under section 65, he shall be punishable with imprisonment for a term which may extend to one year or with fine or with both.

**58. Offence by companies.**—(1) Where an offence under this Act has been committed by a company or body corporate, every person who at the time the offence was committed, was in charge of, and was responsible to, the company, for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the contravention and shall be liable to be proceeded against and punished accordingly: Provided that nothing in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised due diligence to prevent the commission of such offence. (2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company, and it is proved that the offence was committed with the consent or connivance of or is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also, be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

*Explanation.*—For the purpose of this section— (a) “company” means any body corporate and includes a firm or other association of individuals; and (b) “director”, in relation to a firm, means a partner in the firm.

**59. Previous sanction for prosecution.**—No prosecution for offences punishable under sections 55 and 56 shall be instituted except with the previous sanction of the Central Government or the State Government, as the case may be, or of any officer authorised in this behalf, by general or special order, by such Government.

**60. Cognizance of offences.**—No court shall take cognizance of an offence under this Act except on a complaint made by— (a) the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised in this behalf by that Authority or Government, as the case may be; or (b) any person who has given notice of not less than thirty days in the manner prescribed, of the alleged offence and his intention to make a complaint to the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised as aforesaid.

## **B. Section 188 in The Indian Penal Code**

188. Disobedience to order duly promulgated by public servant.—Whoever, knowing that, by an order promulgated by a public servant lawfully empowered to promulgate such order, he is directed to abstain from a certain act, or to take certain order with certain property in his possession or under his management, disobeys such direction, shall, if such disobedience causes or tends to cause obstruction, annoyance or injury, or risk of obstruction, annoyance or injury, to any person lawfully employed, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to two hundred rupees, or with both; and if such disobedience causes or trends to cause danger to human life, health or safety, or causes or tends to cause a riot or affray, shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

*Explanation.*—It is not necessary that the offender should intend to produce harm, or contemplate his disobedience as likely to produce harm. It is sufficient that he knows of the order which he disobeys, and that his disobedience produces, or is likely to produce, harm.

### *Illustration*

An order is promulgated by a public servant lawfully empowered to promulgate such order, directing that a religious procession shall not pass down a certain street. A knowingly disobeys the order, and thereby causes danger of riot. A has committed the offence defined in this section.

## लॉकडाउन (lockdown) का उल्लंघन करने पर जुर्मानो व दण्ड का प्रावधान

### क. आपदा प्रबंधन अधिनियम, 2005

संबंधित धारा	विवरण
धारा 51. बाधा डालने, आदि के लिए दंड -	<p>जो कोई, युक्तियुक्त कारण के बिना,-</p> <p>(क) केंद्रीय सरकार या राज्य सरकार के किसी सरकारी अधिकारी या कर्मचारी अथवा राष्ट्रीय प्राधिकरण या राज्य प्राधिकरण अथवा जिला प्राधिकरण द्वारा प्राधिकृत किसी व्यक्ति के लिए इस अधिनियम के अधीन उसके कृत्यों के निर्वहन में बाधा डालेगा;या</p> <p>(ख) इस अधिनियम के अधीन केंद्रीय सरकार या राज्य सरकार या राष्ट्रीय कार्यकारिणी समिति या जिला प्राधिकरण द्वारा या उसकी ओर से दिये गए निदेश का पालन करने से इंकार करेगा</p> <p>तो वह दोषसिद्धि पर कारावास से, जिसकी अवधि एक वर्ष तक की हो सकेगी या जुर्माने से, अथवा दोनों से, दंडनीय होगा और यदि ऐसी बाधा या निदेशों का पालन करने से इंकार करने के परिणामस्वरूप जीवन की हानि होती है या उनके लिए आसन्न खतरा पैदा होता है, तो दोषसिद्धि पर कारावास से, जिसकी अवधि दो वर्ष तक की हो सकेगी, दंडनीय होगा।</p>
धारा 53. धन या सामग्री आदि के दुरुपयोजन के लिए दंड	<p>जो कोई, जिसे किसी आपदा की आशंका की स्थिति या आपदा में राहत पहुंचाने के लिए आशयित कोई धन या सामग्री सौंपी गयी है या अन्यथा कोई धन या माल उसकी अभिरक्षा या आधिपत्य में है और वह ऐसे धन या सामग्री या उसके किसी भाग का दुरुपयोजन करेगा या अपने स्वयं के उपयोग के लिए उपयोजन करेगा अथवा उसका व्ययन करेगा या जानबूझकर किसी अन्य व्यक्ति को ऐसा करने के विवश करेगा, तो वह दोषसिद्धि पर कारावास से, जिसकी अवधि दो वर्ष तक की हो सकेगी और जुर्माने से भी दंडनीय होगा।</p>
धारा 54. मिथ्या चेतावनी के लिए दंड	<p>जो कोई, जिसे किसी आपदा या उसकी गंभीरता या उसके परिणाम के संबंध में आतंकित करने वाली मिथ्या संकट सूचना या चेतावनी देता है, तो वह दोषसिद्धि पर कारावास से, जिसकी अवधि एक वर्ष तक की हो सकेगी या जुर्माने से दंडनीय होगा।</p>
धारा 55. सरकार के विभागों द्वारा अपराध	<p>(1) जहां इस अधिनियम के अधीन कोई अपराध सरकार के किसी विभाग द्वारा किया गया है वहाँ विभागाध्यक्ष ऐसे अपराध का दोषी समझा जाएगा और तदनुसार अपने विरुद्ध कार्यवाही की जाने और दंडित किए जाने का भागी होगा, जबतक कि वह यह साबित नहीं करा देता कि अपराध उसकी जानकारी के बिना किया गया था या</p>

संबंधित धारा	विवरण
	<p>उसने ऐसे अपराध के किए जाने का निवारण करने के लिए सब सम्यक तत्परता बरती थी ।</p> <p>(2) उपधारा (1) में किसी बात के होते हुए भी, जहां इस अधिनियम के अधीन कोई अपराध सरकार के किसी विभाग द्वारा किया गया है और यह साबित हो जाता है कि वह अपराध बिभागाध्यक्ष से भिन्न <b>किसी अन्य अधिकारी कि सहमति या मौनानुकुलता से किया गया है</b> या उस अपराध का किया जाना उसकी किसी उपेक्षा का कारण माना जा सकता है <b>वहाँ ऐसा अधिकारी उस अपराध का दोषी माना जाएगा</b> और तदनुसार अपने विरुद्ध कार्यवाही किए जाने और दंडित किए जाने का भागी होगा ।</p>
<p><b>धारा 56- अधिकारी की कर्तव्य पालन में असफलता या उसकी ओर से इस अधिनियम के उपबंधों के उल्लंघन के प्रति मौनानुकुलता</b></p>	<p><b>ऐसा कोई अधिकारी</b>, जिस पर इस अधिनियम द्वारा या उसके अधीन कोई कर्तव्य अधिरोपीत किया गया है और जो अपने पद के कर्तव्यों का पालन नहीं करेगा या करने से इंकार करेगा या स्वयं को उससे विमुख कर लेगा तो, जब तक कि उसने अपने से वरिष्ठ अधिकारी की अभिव्यक्त लिखित अनुमति अभिप्राप्त न कर ली हो या उसके पास ऐसा करने के लिये कोई अन्य विधिपूर्ण कारण न हो, <b>ऐसे कारावास से, जिसकी अवधि एक वर्ष तक की हो सकेगी, या जुर्माने से, दंडनीय होगा।</b></p>
<p><b>धारा 57-अध्यपेक्षा के संबंध में किसी आदेश के उल्लंघन के लिये शास्ति</b></p>	<p>यदि कोई व्यक्ति धारा 65 के अधीन किए गए किसी आदेश का उल्लंघन करेगा तो वह ऐसे <b>कारावास से, जिसकी अवधि एक वर्ष तक हो सकेगी, या जुर्माने से, अथवा दोनो से, दंडनीय होगा।</b></p>
<p><b>धारा 58 - कंपनियों द्वारा अपराध</b></p>	<p>(1)जहाँ इस अधिनियम के अधीन कोई अपराध, किसी कम्पनी या निगमित निकाय द्वारा किया गया है, वहाँ ऐसा प्रत्येक व्यक्ति, जो अपराध के जाने के समय उस कम्पनी के कारोबार के संचालन के लिये उस कम्पनी का भारसाधक और उसके प्रति उत्तरदायी, और साथ ही वह कम्पनी भी ऐसे उल्लंघन के दोषी समझे जायेंगे और तदनुसार अपने विरुद्ध कार्यवाही किये जाने और दंडित किये जाने के भागी होंगे। परंतु इस उपधारा कि कोई बात किसी ऐसे व्यक्ति को इस अधिनियम में उपबंधित कसी दंड का भागी नहीं बनाएगा यदि वह यह साबित करा देता है कि अपराध उसकी जानकारी के बिना किया गया था या उसने ऐसे अपराध के किए जाने का निवारण करने के लिए सब सम्यक तत्परता बरती थी ।</p> <p>(2) उपधारा (1) में किसी बात के होते हुए भी, जहां इस अधिनियम के</p>



संबंधित धारा	विवरण
	<p>अधीन कोई अपराध किसी कंपनी द्वारा किया गया है और यह साबित हो जाता है कि वह अपराध कंपनी के किसी निदेशक, प्रबन्धक, सचिव या अन्य अधिकारी कि सहमति या मौनानुकूलता से किया गया है या उस अपराध का किया जाना उसकी किसी उपेक्षा का कारण माना जा सकता है, वहाँ ऐसा निदेशक, प्रबन्धक, सचिव या अन्य अधिकारी भी उस अपराध का दोषी माना जाएगा और तदनुसार अपने विरुद्ध कार्यवाही किए जाने और दंडित किए जाने का भागी होगा ।</p> <p>स्पष्टीकरण – इस धारा के प्रयोजन के लिए –</p> <p>(क) “कंपनी” से कोई निगमित निकाय अभिप्रेत है और इसके अंतर्गत फर्म या व्यष्टियों का अन्य संगम भी है ; और</p> <p>(ख) फर्म के संबंध में “निदेशक” से उस फर्म का भागीदार अभिप्रेत है ।</p>
<b>धारा 59. अभियोजन के लिए पूर्व मंजूरी</b>	धारा 55 और धारा 56 के अधीन दंडनीय अपराधों के लिए कोई अभियोजन, यथास्थिति, केंद्रीय सरकार या राज्य सरकार या ऐसी सरकार द्वारा साधारण या विशेष आदेश द्वारा इस निमित्त प्राधिकृत किसी अधिकारी कि पूर्व मंजूरी के बिना संस्थित नहीं किया जाएगा।
<b>धारा 60. अपराधों का संज्ञान</b>	<p>कोई भी न्यायालय इस अधिनियम के अधीन किसी अपराध का संज्ञान निम्नलिखित द्वारा परिवाद किए जाने पर करने के सिवाय नहीं करेगा, –</p> <p>(क) राष्ट्रीय प्राधिकरण, राज्य प्राधिकरण, केंद्रीय सरकार, राज्य सरकार, जिला प्राधिकरण या, यथास्थिति उस प्राधिकरण या सरकार द्वारा इस निमित्त प्राधिकृत कोई अन्य प्राधिकारी या अधिकारी या</p> <p>(ख) ऐसा कोई व्यक्ति जिसने अभिकथित अपराध की ओर राष्ट्रीय प्राधिकरण, राज्य प्राधिकरण, केंद्रीय सरकार, राज्य सरकार, जिला प्राधिकरण या पूर्वोक्तानुसार प्राधिकृत किसी प्राधिकारी या अधिकारी को परिवाद करने के अपने आशय की विहित रीति में कम से कम तीस दिन की सूचना दे दी है ।</p>

### ख. भारतीय दंड संहिता में संबंधित प्रावधान

संबंधित धारा	विवरण
<b>धारा 188. लोक सेवक द्वारा समयक रूप से प्रख्यापित आदेश की अवज्ञा</b>	जो कोई यह जानते हुए कि वह ऐसे लोक सेवक द्वारा प्रख्यापित किसी आदेश से, जो ऐसे आदेश को प्रख्यापित करने के लिए विधिपूर्वक सशक्त है, कोई कार्य करने से विरत रहने के लिए या अपने कब्जे में की, या अपने प्रबंधाधीन, किसी संपत्ति के बारे में कोई विशेष व्यवस्था करने के लिए निर्दिष्ट किया गया है, ऐसे निदेश की अवज्ञा करेगा;

संबंधित धारा	विवरण
	<p>यदि ऐसे अवज्ञा विधिपूर्वक नियोजित किन्हीं व्यक्तियों को बाधा, क्षोभ या क्षति, अथवा बाधा, क्षोभ या क्षति की जोखिम कारित करे, या कारित करने की प्रवृत्ति रखती हो, तो वह सादा कारावास से, जिसकी अवधि एक मास तक की हो सकेगी, या जुर्माने से, जो दो सौ रूपये तक का हो सकेगा, या दोनों से, दंडित किया जाएगा।</p> <p>और यदि ऐसी अवज्ञा मानव जीवन, स्वास्थ्य या क्षेम को संकट कारित करे, या कारित करने की प्रवृत्ति रखती हो, या बल्वा या दंगा कारित करती हो, या कारित करने की प्रवृत्ति रखती हो, तो वह दोनों में से किसी भांति के कारावास से जिसकी अवधि छह मास तक की हो सकेगी, या जुर्माने से, जो एक हजार रूपये तक का हो सकेगा, या दोनों से, दंडित किया जाएगा।</p> <p><b>स्पष्टीकरण</b>—यह आवश्यक नहीं है कि अपराधी का आशय अपहानि उत्पन्न करने का हो या उसके ध्यान में यह हो कि उसकी अवज्ञा करने से अपहानि होना संभाव्य है। यह पर्याप्त है कि जिस आदेश की वह अवज्ञा करता है, उस आदेश का उसे ज्ञान है, और यह भी ज्ञान है कि उसके अवज्ञा करने से अपहानि उत्पन्न होती या होनी संभाव्य है।</p> <p><b>दृष्टांत</b>  एक आदेश, जिसमें यह निदेश है कि अमुक धार्मिक जुलूस अमुक सड़क से होकर न निकले, ऐसे लोक सेवक द्वारा प्रख्यापित किया जाता है, जो ऐसा आदेश प्रख्यापित करने के लिए विधिपूर्वक सशक्त है। क जानते हुए उस आदेश कि अवज्ञा करता है, और तद्वारा बल्वे का संकट कारित करता है। क ने इस धारा में परिभाषित अपराध किया है।</p>